

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.169/92

Date of Order: 26.2.1992

BETWEEN:

D.Srinivas Reddy

.. Applicant.

A N D

1. The Union of India, rep.by
its Secretary, Ministry of
Agriculture, New Delhi.
2. The Director(Statistics)
and Project/Director
National Institute of Rural
Development, Rajendranagar,
Hyderabad - 500 030.

.. Respondents.

Counsel for the Applicant

.. Mr.I.Aga Reddy

Counsel for the Respondents

.. Mr.NR.Devraj, *Adl Case*

CORAM :

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member(Judl.)).

Mr.I.Aga Reddy, Advocate for the applicant
and Mr.NR.Devraj, Advocate for the respondents are present.
We have heard both sides.

2. In this case Office has raised an objection with
regard to the maintainability of this OA on the point of
jurisdiction. Mr.NR.Devraj after receiving instructions from
the 2nd respondent opposes this OA. It is brought to our
notice that the respondent is an autonomous body. So the
respondent does not come within our jurisdiction in view of the
Section 14(2) of the Administrative Tribunals Act as the
required notification is not made.

T. S. R.

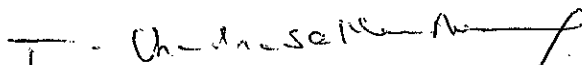
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.. 2 ..

In view of this position we upheld the office objection and reject this OA as not maintainable.



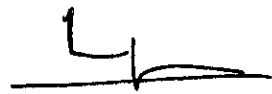
(R. BALASUBRAMANIAN)
Member (Admn.)



(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 26th February, 1992.

(Dictated in the Open Court)


Deputy Registrar (Judl.)

Copy to:-

1. Secretary, Ministry of Agriculture, Union of India, New Delhi.
2. The Director (Statistics) and Project/Director National Institute of Rural Development, Rajendranagar, Hyd-500030.
3. One copy to Sri. I. Aga Reddy, advocate, flat No. 5, Block No. 6, Baghlingampalli, Hyderabad-44.
4. One copy to Sri. N. R. Devraj, Addl. CGSC, CAT, Hyd-bad.
5. One spare copy.
6. One copy to S. O. Scrutiny Section, CAT, Hyd.

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TYPED BY
CHECKED BY

O.A. 169/92
COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. ~~V.G.~~

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY;
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY: MEMBER(JUDL)

DATED: 26/2/1992 ✓

ORDER/JUDGMENT:

~~R.A./C.A./M.A.No.~~

O.A.No.

T.A.No.

169/92 ✓
(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

✓ Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/ Rejected

✓ No order as to costs.

